

(c) and (d). Government have accepted the recommendation. The Ministries concerned with the various industries are being consulted and if an inquiry on the lines contemplated by the Committee is considered necessary in any particular case, a reference will be made to the Tariff Commission accordingly.

NOTE: The recommendations of the Committee together with the Government's decisions thereon have already been laid on the Table of the House on the 19th November, 1968. These are also available with the Parliament Library.

Foreign Collaboration

2153. SHRI K. P. SINGH DEO:
SHRI D. N. DEB:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there has been a sharp fall in foreign collaboration proposals from 241 in 1966-67 to 140 in 1967-68;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to arrest the fall in foreign collaboration?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir. There has been a decline in the number of collaboration proposals approved by Government from 240 in 1966-67 to 140 in 1967-68.

(b) One of the reasons for the fall in foreign collaboration proposals approved during the year 1967-68 is the selective approach of the Government in the matter of according foreign collaboration approvals. With the increased level of technical development within the country, foreign technical collaboration is now not allowed in fields wherein technical know-how proposed to be imported is indigenously available or the product proposed to be manufactured with foreign collaboration is not of sufficient importance in the present context. The following may be the additional reasons

for the fall in the foreign investments/collaborations approved during the year 1967-68:—

- (i) Recession during 1967.
- (ii) Near drought conditions in the country in the past two years.
- (iii) Restrictions imposed by the capital exporting countries like the U.S.A. and the U.K. on the export of capital abroad.

(c) With a view to stream-lining the procedures for consideration of applications for foreign collaboration, it has been decided to set up a Foreign Investment Board exclusively for the purpose of dealing with foreign collaboration proposals expeditiously, so that industrialists are not debarred from applying for foreign collaboration in deserving cases.

Assistant Inspectors of Works

2154. SHRI HUKAM CHAND KACHWAI: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4612 on the 20th August, 1968 and state:

(a) whether it is a fact that Assistant Inspector of works grade 206—280, Works Mistries Grade 150—240 and Tally Clerks Grade 105—135 (of Western Railway) now absorbed in the alternative job of Clerks have been allowed weightage of service only while fixing their pay, i.e., they have been allowed Rs. 110/- plus increments equal to the number of years they have served in the category from which rendered surplus, irrespective of the nature of their previous service;

(b) if so, how the Railway Board's letter No. E(NG)II-67REI/58 dated the 29th April, 1968 does not go against the contents of last para of GMCCG'S letter No. 1086/30/10 dated the 16th October, 1966;

(c) whether the information promised in parts (c) and (d) of Question No. 4612 referred to above has been collected; and

(d) if so, details thereof?